## GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

# LOK SABHA UNSTARRED QUESTION NO. 4380 TO BE ANSWERED ON 20<sup>TH</sup> AUGUST, 2025

#### FRP FOR SUGARCANE FARMERS

#### 4380 SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has assessed the performance of sugar mills in Kolhapur concerning the timely payment of Fair and Remunerative Price (FRP) to sugarcane farmers in Maharashtra;
- (b) if so, the number of mills in Kolhapur that have delayed FRP payments over the last three seasons;
- (c) the steps being taken by the Government to ensure strict enforcement of the Sugarcane Control Order, 1966, in this regard; and
- (d) whether the Government is considering making the FRP Policy Regulations based on contemporary times and if so, the details thereof?

#### ANSWER

### MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

#### (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

- (a): Yes. The State Government of Maharashtra periodically (fortnightly basis) assesses all the sugar factories in the State including Kolhapur district, regarding timely payment of Fair and Remunerative Price (FRP) to sugarcane farmers.
- (b): The State Government of Maharashtra has reported that during the Sugar Season (SS) 2022-23 and 2023-24, all the sugar factories in Kolhapur district have paid the FRP to farmers within time limit. During SS 2024-25, 23 sugar factories have undertaken the crushing in the Kolhapur district, out of which 15 sugar factories have fully paid the FRP amount and 08 sugar factories have defaulted on the FRP payment amounting to Rs. 38.81 crore.

(c): The powers have been delegated and vested with the State Governments/UTs for monitoring the cane price payment position of sugar factories on periodical basis and in case of delay in payments, suitable action is taken by them.

If the FRP amount is not paid or is delayed, action under section 3(8) of the Sugarcane (Control) Order, 1966, can be initiated against the concerned factory by issuing a Revenue Recovery Certificate (RRC) by the State Government.

The State Government of Maharashtra has informed that for defaulting sugar factories RRC notice are issued for assessing the reasons for default. A hearing has been held before the Sugar Commissioner, Government of Maharashtra on 8/8/2025 for above 08 sugar factories. As per their written demand, a deadline has been given to them to pay the arrears of FRP and the next hearing has been fixed on 9/9/2025.

(d): No such policy is currently under consideration. The present policy is sufficient to regulate the timely payment of FRP within stipulated time period.

\*\*\*\*